O&M Instruction No.-09/2007

Subject:- Amendment in OMI No. 03/2007 dated 12.3.2007 – Regarding constitution of Norms Committee for Pharmaceutical Products.

Attention is invited to OMI No. 03/2007 dated 12.3.2007, regarding constitution of Norms Committee-IV for Pharmaceutical Products.

2. In partial modification to earlier instruction, the revised work allocation of Norms Committee-IV Shall be as under:-

   (i) Item covered under Chapter 30 of ITC (HS) classification.
   (ii) Pharmaceutical products including bulk drugs and drug-intermediates covered under Chapter 29 of ITC (HS) Classification.

3. Rest of the Chemical Items covered by Chapter 29 will continue to be considered by Norms Committee-I.

4. In consequence of the above modification, the revised work allocation of DES-III & DES-IV sections shall be as under:-

   DES-III           Pharmaceutical Products
   (i) Item covered under Chapter 30 of ITC (HS) classification.
   (ii) Pharmaceutical Items including bulk drugs and drug-intermediates covered under Chapter 29 of ITC (HS) Classification.

   DES-IV           Chemical and Allied products
   (i) Item covered under Chapter 28, 31 to 38, 44 to 49, 68-71 of ITC (HS) classification.
   (ii) Chemical Items covered under Chapter 29 of ITC (HS) Classification (other than pharmaceutical items including bulk drugs and drug-intermediates).

This issues with the approval of DG.

Sd/-
(Mukesh Bhatnagar)
Jt. DGFT

To

All Officers/Sections in HQ
All RLAs/Zonal Jt. DGFTs

(Issued from file No. 01/69/594/03/2006/O&M)